

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 253/2023

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

...APPLICANT

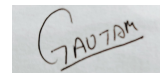
VERSUS

UNION TERRITORY OF JAMMU & KASHMIR & ORS.

...RESPONDENT(S)

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(Gautam Singh)

Standing Counsel, J&K

National Green Tribunal

Chamber No. 71, Supreme Court of India

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FILED ON: 05-04-2026

PLACE: NEW DELHI

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 253/2023**

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DETAILED STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
CHIEF EXECUTIVE OFFICER, MUNICIPAL COUNCIL, POONCH

I, Khalil Ahmed, presently posted as District Panchayat Officer, Poonch, and also holding additional charge of Chief Executive Officer, Municipal Council (MC), Poonch, do hereby solemnly affirm and declare as under:

1. That this affidavit is being filed in pursuance of the directions passed by this Hon'ble Tribunal vide order dated 6.01.2026.

"The above report does not disclose the total quantity of remaining legacy waste. As per the above disclosure, there is a wide gap in generation and



treatment of daily generated waste. Hence, Municipal Council, Poonch is required to file a fresh affidavit disclosing the time-bound plan for clearing the legacy waste and for bridging the gap between daily generation and treatment of the waste."

2. That it is most respectfully submitted that during the hearing dated 13.11.2025, the quantity of pending legacy waste was stated as 19,000 MT. However, the written order erroneously records it as 90,000 MT due to a possible mishearing or clerical mistake. The Hon'ble Tribunal is humbly prayed to rectify the record to accurately reflect the correct pending quantity of approximately 19,000 MT.
3. That it is submitted that a total of approximately 34,160 MT of legacy waste had accumulated at the dumping site of Municipal Council, Poonch. Out of this, about 15,000 MT has already been successfully remediated, while approximately 19,000 MT remains pending for scientific processing and disposal. The clearance of the remaining waste is essential, and the site shall be suitably redeveloped thereafter.
4. That to address the remaining legacy waste, the Directorate of Urban Local Bodies, Jammu has floated a fresh re-tender for the clearance of legacy waste across 17 ULBs, including MC Poonch. A total of four bidders have participated in the process. The technical evaluation is scheduled for 04.04.2026, to be conducted by the Divisional Level Committee.



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Subsequently, the financial bids shall be opened and processed in accordance with the prescribed procedures.

5. That upon the allotment of the aforesaid legacy waste tender, the pending legacy waste shall be cleared on priority. It is most respectfully submitted that this remains the foremost priority of the Municipal Council, Poonch. Protection of water bodies, particularly the Poonch River, is being ensured as a matter of utmost importance, in strict compliance with the directions of this Hon'ble Tribunal. That for ensuring sustainable solid waste management, State land measuring 08 Kanal under Khasra No. 850, situated at Village Banvat, Tehsil Haveli, District Poonch, has been identified for the establishment of a Material Recovery Facility (MRF). The matter has been taken up with the Directorate, and subsequently forwarded to the competent authority for necessary approval. A copy of the relevant communication is annexed herewith as **ANNEXURE R-1**.
6. That it is further submitted for the record that the total Environmental Compensation (EC) amount imposed is Rs. 271.8 Lakhs, rather than the figure of Rs. 2,71,80,000 mentioned in the previous order. Out of this, an amount of Rs. 25.00 Lakhs has already been deposited, leaving a balance of Rs. 246.8 Lakhs.
7. That to meet these environmental obligations, this office has formally requested the release of the balance Environmental Compensation amounting to Rs. 246.8 Lakhs from the Directorate of Urban Local Bodies, Jammu. A copy of the communication dated 23.03.2026



requesting the release of funds is annexed herewith as **ANNEXURE R-2**.

8. That a representation dated 10.11.2025 was previously submitted to the J&K Pollution Control Committee (PCC) for a review/waiver of the environmental compensation imposed. However, recovery proceedings for the remaining amount are being pursued by the J&K PCC through the attachment and proposed auction of the Community Hall of Municipal Council, Poonch in accordance with existing orders.
9. That it is submitted that this Community Hall is a critical public asset utilized for civic functions by the administration and the general public. Immediate recovery or auction thereof would paralyze a functional community center, causing an irreparable adverse impact on the public at large. The answering respondent humbly prays for an ad-interim stay on the recovery of the EC amount and the auction proceedings in the interest of justice, to ensure continued compliance with this Hon'ble Tribunal's directions.
10. That the Municipal Council, Poonch reiterates its firm commitment to comply with all directions of the Hon'ble Tribunal and to ensure the timely and environmentally sound remediation of legacy waste.
11. That the community hall of Municipal Council (MC), Poonch is available for public and the administration for civic functions is attached for recovery of Environmental Compensation, and is proposed for auction. Immediate recovery/auction thereof might paralyze the entire functional community centre available for public, causing irreparable adverse impact

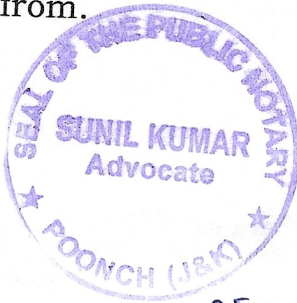


on for public at large. The answering party most humbly prays for ad-interim stay on recovery of the EC amount in the interest of justice, to ensure continued compliance with this Hon'ble Tribunal's directions.

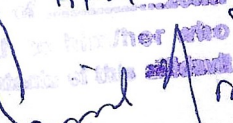

DEPONENT

Verification:

Verified at Poonch on this 4th day of April, 2026, that the contents of the above affidavit are true and correct to the best of my knowledge and belief, based on official records, and nothing material has been concealed therefrom.



Certified that CEO municipal Council Poonch.
Who is Identified by Ravinder Singh & Pritam Singh
and witnessed by R/o W.No. 17 Poonch
Presented the affidavit before me 4th April 2026
Today 4th April 2026 at Poonch
and I administered Oath to him/her who
solemnly affirmed to the contents of the affidavit


PUBLIC NOTARY
Poonch (J&K)


DEPONENT

Identified by


Office of the Municipal Council Poonch

The Director,
Urban Local Bodies,
Jammu.

dated: 23.02.2025

No. MCP/2024-25/1998

Subject: - Biomining of legacy waste of Municipal Council Poonch.

Sir,

Kindly refer the subject cited above, in this connection, it is submitted that the work dumpsite/landfill remediation through bio mining of legacy waste of Poonch District was allotted to M/s WeVOIS Labs Private Limited, and as per contract the agency have to remediate 15,000 MT of legacy waste. The agency has completed 90% (approx.) of the allotted work. As per the report of agency as recorded in the certificate of legacy waste, waste at the dump yard is recorded as approximately 34160 metric tons. The agency has the contract to remediate 15000 MTs and remaining 19160 MTs is laying at site which needs to be remediate so that the site may be cleared for development of park.

Therefore, it is requested to kindly take appropriate necessary action in the matter for initiating the process for remediation of the remaining waste at site.

Yours faithfully


Chief Executive Officer,
Municipal Council Poonch

Government of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu.
 (Rail Head Complex, Near Chief Architect Office, Jammu)

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ddpulbjammu1@gmail.com

(Mail ID: dulb-jammu@jk.gov.in)

Commissioner/Secretary to Government,
Housing and Urban Development Department,
Civil Secretariat, J&K Jammu.

No:- DULBJ/P&S/2025-26/9511-13

Dated: 30/03/2026

Subject:- Identification of State land for construction of MRF-Authentication
of Revenue paper thereof.

Madam,

Kind attention is invited to the subject captioned above. In this connection, it is submitted that this Directorate has received set of Revenue papers/documents in respect of State land Khasra No. 850 situated at Village Banvat Poonch for establishment of MRF Plant in MC Poonch, District Poonch. Detail is given below:-

S.No	Name of the Municipal Council	State land identified(In Kanals)	Khasra No.	Village/District/Tehsil
1.	Poonch	08 Kanals	850	Village Banvat, Tehsil Haveli Poonch, District Poonch

In this connection, it is requested that **INDENT** for transferring of State land as per the above detail may kindly be transferred in favour of Municipal Council Poonch so that process for setting up of MRF in Municipal Council Poonch is initiated at an earliest. Accordingly, one sets of Revenue papers pertaining to the State land in original are enclosed please.

Yours faithfully,

Enclosures:

Director
 Urban Local Bodies,
 Jammu.

Copy to the:-

1. Deputy Commissioner, Poonch for information.
2. Chief Executive Officer Municipal Council Poonch for information.

Government of Jammu and Kashmir (UT)
Department of Urban Local Bodies
Office of the Municipal Council Poonch

Email:- copoonch@jk.gov.in

The Director,
 Urban Local Bodies,
 Jammu.

No:- MC/P/2026/2249-50

Dated:-23-03-2026

Sub:- Identification of State land for construction of MRF-Authentication of Revenue paper thereof.

Sir,

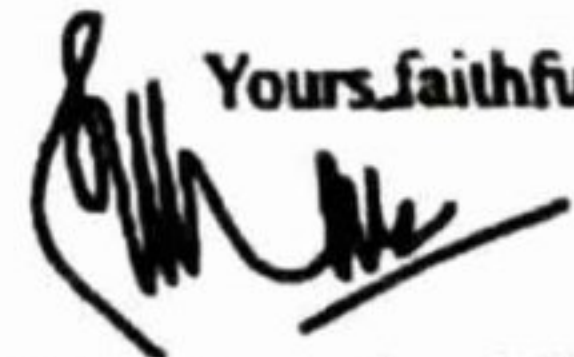
Kindly refer the subject cited above, in this connection; find enclosed herewith revenue papers of land dully framed by the revenue dpeartment for setting up of Material Recovery Facility (MRF) at Poonch for authentication. Details of land is as under: -

S.No.	Name of MC	Land details	Khasra No.	Village/Tehsil
1.	Poonch	08 Kanal	850	Village Banvat Poonch

Further, a communication has been received from the office of the Deputy Commissioner, Poonch vide Letter No. DCP/LA/216-17 dated 16-03-2026, regarding authentication of the revenue papers and submission of a formal indent for the transfer of the said land.

In view of the above, it is requested that a formal indent for transfer of the land in favour of Municipal Council, Poonch may kindly be placed at the earliest, so that the process for setting up the MRF can be initiated without delay.

Yours faithfully,



**Chief Executive Officer
 Municipal Council Poonch**

Copy to the:-

1. Deputy Commissioner, Poonch for kind information.

UNION TERRITORY OF JAMMU AND KASHMIROFFICE OF THE DEPUTY COMMISSIONER POONCH

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Chief Executive Officer,
Municipal Council,
Poonch.

No: DCP/LA/1216-17

Date: /6 /03/2026

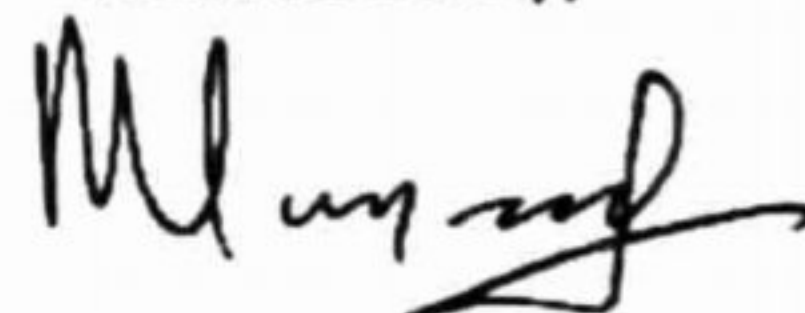
Sub: Identification of State Land for construction of MRF – Authentication of Revenue paper thereof.

Sir,

Kindly find enclosed herewith the original Revenue papers of alternate State land measuring 08 kanal out of Khasra No. 850 at Village Banvat, Tehsil Haveli identified for construction of MRF.

In this regard, you are requested to authenticate the Revenue papers and return the same along with **Formal Indent, Feasibility Certificate** and **copy of approval of the project** as required for allotment under Government order No. 30-Rev (S) of 2019 dated 05-03-2019 for further proceeding in the matter.

Yours faithfully,



Mohd Sayeed (JKAS)

Assistant Commissioner (Rev)

Poonch

Encls: 3 lvs.

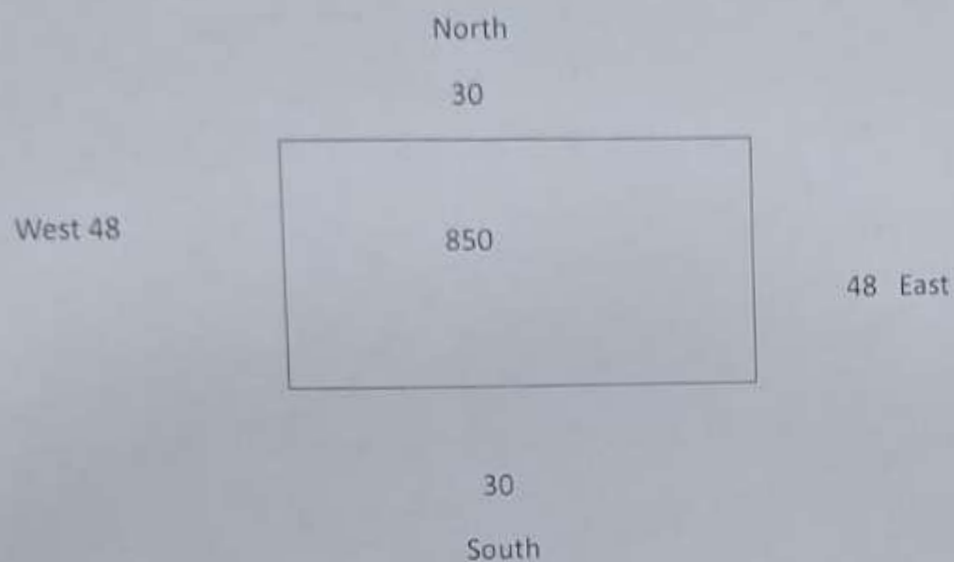
Copy to :

1. P.S to Deputy Commissioner Poonch for information of Deputy Commissioner.

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Copy of Rough Sketch in respect of Khasra No. 850 of land identified for Department of
Municipal council Poonch at village Banpat Tehsil Haveli District Poonch.

Scales as per Karam



Total Area: - $48 \times 30 = 8$ Kanal.

2016-17

COPY OF JAMABANIDI FOUR YEAR KHARIEF/RABI 1925-26 FOR THE VILLAGE BANPAT THE HAVELI AND DIST. POONCH

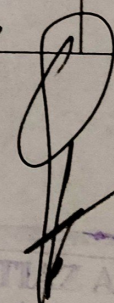
NO KHAWAT	NO KHATA	NAME OF DIRECTION ON WITH NAME OF LAMBARDAR	NAME OF OWNER	NAME OF TENANT	SOURCE OF IRRIGATION	DETAILS OF LAND				TAX TO BE PAID BY TENANT	LAND REVENUE	SURCHARGE	MUTATION		REMARK	
						NAME OF LAND	NO KHASRA	AREA	KIND OF SOIL				NO	KIND		
171 161	866 826 634 637 664	-	State	State	-	-	850	17 18 13 1 12	mitai karp Kotha Jal Sani munda Kas	-	-	-	-	-	-	-
Copy as per Record is correct																
IMTIAZ AHMED Patwar Halqa																

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COPY OF KHASRA GIRDAWARI FOR THE VILLAGE BANPAT THE HAVELI AND DIST. POONCH

KHASRA NO	NAME OF OWNER WITH PARENTAGE	NAME OF TENANT WITH PARENTAGE	AREA		KIND OF SOIL	KHARIEF- 2025	
			KNL	MLS		CROP	DETAIL OF MUTATION AND TENANT
850	State	State	17	-	miyari	1 kharif 17	
			251 -	10	1 crop	1 crop 251-10	
			385	13	Kotha Jaat	1 kharif 385-13	
				1	Passamala Jaat	1 kharif 385-1	
		Total	664	12			

copy as per record is correct


 IMTIAZ AHMED
 Patwari Haveli

Government of Jammu and Kashmir (UT)
Department of Urban Local Bodies
Office of the Municipal Council Poonch

ANNEXURE R-2

Email:- copoonch-jk@nic.in

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The Director,
Urban Local Bodies,
Jammu.

No.: MC/P/2026/2247-48

Dated:-23-03-2026

Subject:- Request for release of Environmental Compensation amount to prevent auction of Municipal Council property.

Sir,

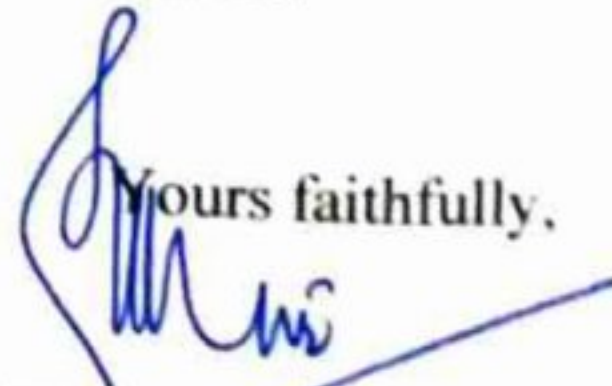
In continuation of this office communications bearing No. MC/P/2024-25/1613-14 dated 28.12.2024, No. MC/P/2025/835-37 dated 28.07.2025, No. MC/P/2025/916-17 dated 19.08.2025, No. MC/P/2025/1223-24 dated 10.10.2025, and No. MC/P/2026/2032-33 dated 21-02-2026 regarding the release of Environmental Compensation in favour of Municipal Council, Poonch, it is respectfully submitted that the District Collector, Poonch has ordered attachment of the Council's immovable property situated at Ward No. 13, Sheesh Mahal, Poonch.

The said property is a vital revenue generating asset of the Municipal Council and is rented out for marriage functions and other community events. Any auction of the said property would impair the Council's ability to generate internal revenue and would consequently adversely affect the delivery of essential civic services to the general public.

It is further submitted that the Municipal Council being a local civic body with limited financial resources and heavy dependence on government grants, is not in a position to independently arrange the balance amount of Environmental Compensation. However, it is pertinent to mention that this office has already deposited an amount of Rs. 25.00 lakh as part payment towards the Environmental Compensation, demonstrating its bona fide efforts to comply with the directions.

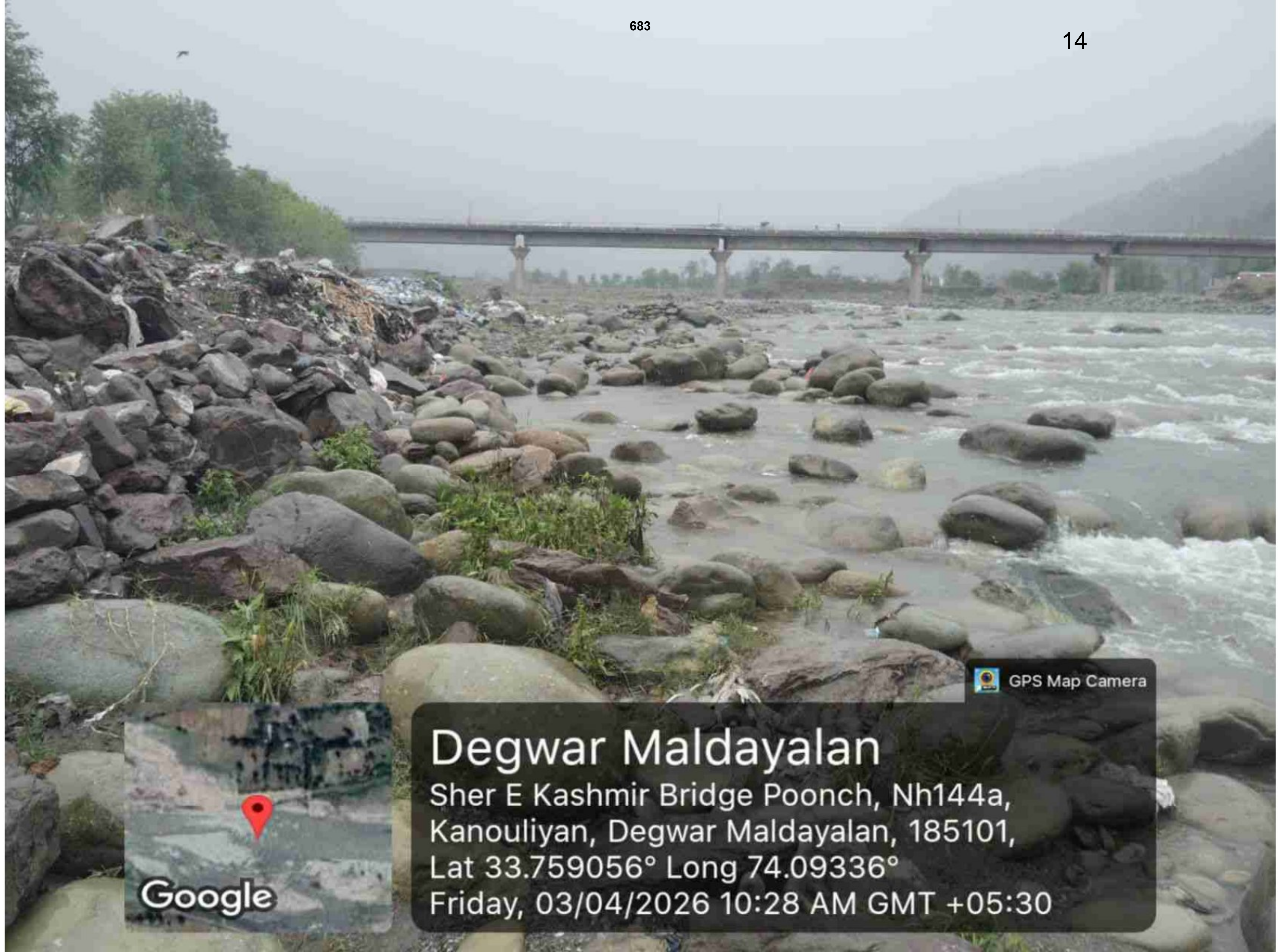
In view of the urgency and seriousness of the matter, it is once again earnestly requested that the balance amount of Rs. 137.90 lakh may kindly be released at the earliest in favour of the Municipal Council, Poonch. Early release of the said amount shall enable the Council to comply with the orders of the Hon'ble National Green Tribunal and prevent auction of this critical public asset, which is essential for sustaining municipal revenues.

Your kind and immediate intervention in the matter is solicited Sir.

Yours faithfully,

Chief Executive Officer
Municipal Council, Poonch

Copy to the: -

1. The District Collector, Poonch for information, please.



GPS Map Camera



Degwar Maldayalan

Sher E Kashmir Bridge Poonch, Nh144a,
Kanouliyan, Degwar Maldayalan, 185101,
Lat 33.759056° Long 74.09336°

Friday, 03/04/2026 10:28 AM GMT +05:30



Google



GPS Map Camera

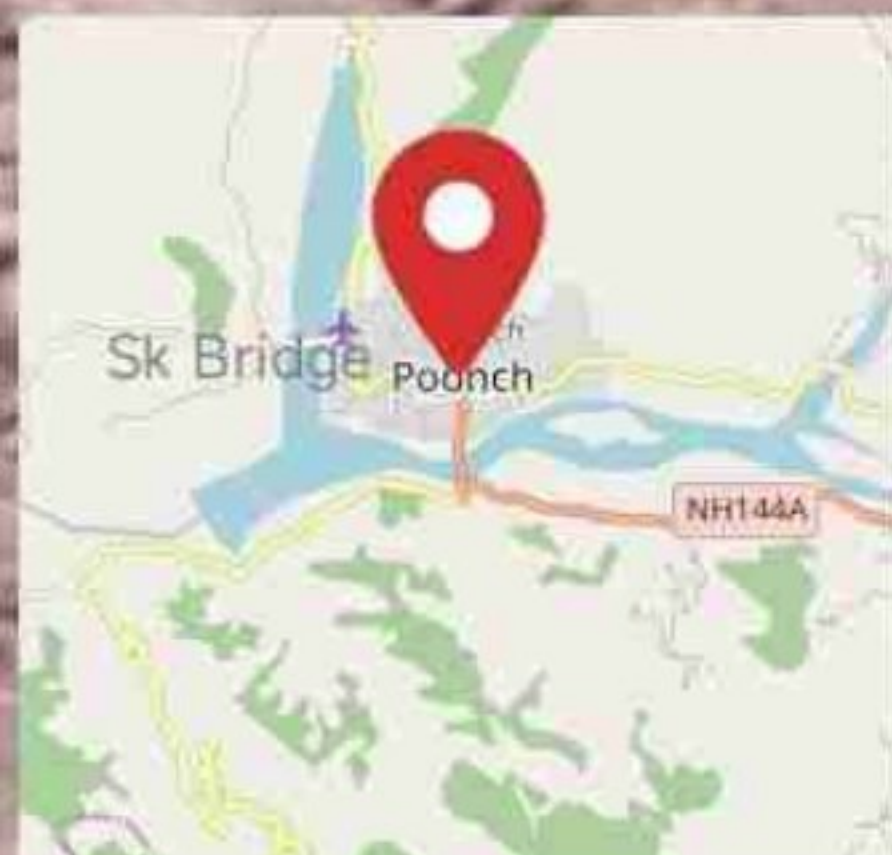
Degwar Maldayalan

Sher E Kashmir Bridge Poonch, Nh144a,
Kanouliyan, Degwar Maldayalan, 185101,
Lat 33.759054° Long 74.09336°

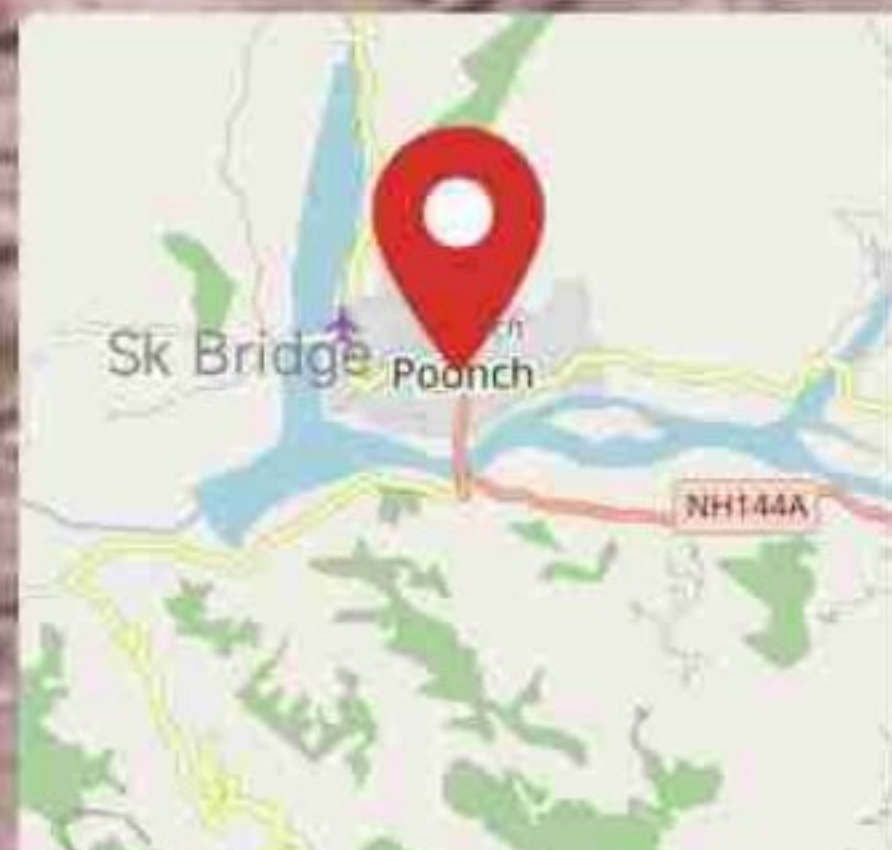
Friday, 03/04/2026 10:28 AM GMT +05:30



GPS Map Camera



Sk Bridge, near Jogeer Park, Poonch, 185101
Lat 33.761155° Long 74.095342°
28/3/2026 10:35 AM GMT+05:00



Sk Bridge, near Jogeer Park, Poonch, 185101
Lat 33.761155° Long 74.095342°
28/3/2026 10:32 AM GMT+05:00



GPS Map Camera



Sk Bridge, near Jogeer Park, Poonch, 185101

Lat 33.761155° Long 74.095342°

3/4/2026 10:20 AM GMT+05:00